

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2692 of 2021

Geeta Devi Petitioner
Versus
The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Jawahar Sah, Advocate
For the State : Mr. V.N. Jha, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Chanho P.S. Case No. 121 of 2020 instituted under Sections 307, 504, 506, 341, 34 of the Indian Penal Code and later on section 302 of Indian Penal Code is also added, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner committed murder of the wife of the informant. It is submitted that the allegation against the petitioner is false. It is next submitted that as is evident from the F.I.R. itself, the name of the petitioner and co-accused-Lalita Devi have been inserted subsequently being the wife of the sons of Umesh Mahto. It is further submitted that the main allegation is against Laldhari Mahto, besides him Umesh Mahto and Mukesh Mahto were originally named in the FIR but subsequently the name of the petitioner has been inserted. It is also submitted that the petitioner undertakes that the petitioner will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and undertakes to pay ad interim victim compensation of Rs.25,000/- without prejudice to his defence in this case in favour of the informant. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M. 1st Class, Ranchi within six weeks from today and in the event of her

arrest or surrendering, the petitioner will be enlarged on bail on depositing a demand draft of Rs.25,000/- as ad interim victim compensation without prejudice to his defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned J.M. 1st Class, Ranchi in connection with Chanh P.S. Case No. 121 of 2020 with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile numbers during the pendency of the case and with condition that the petitioner will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

(Anil Kumar Choudhary, J.)

Pappu/